

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI.**

In OA NO. 829 of 2024

Public Action Committee & others.

...Applicants

Versus

State of Punjab & others.


...Respondents

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SUBMITTED BY:-Place: *SAS Mohali*Dated: *16/10/2024*

(Sharanpreet Singh),
Executive Engineer,
National Highway Division
PWD (B&R) Br., Mohali,
Punjab.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI.**

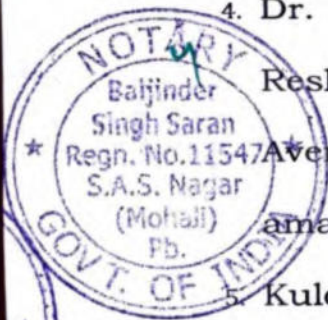
In OA NO. 829 of 2024

1. Public Action Committee through its member Er. Kapil Dev, Office at 561-L, Model Town Ludhiana. Email: mattewarasutlejpac@gmail.com, Mobile: 9872007872
2. Er. Kapil Dev (aged 47 years) s/o Sh. Jagdish Chander, r/o186-E, Bhai Randhir Singh Nagar, Ludhiana. Mobile: 9872007872 Email: aroraengineers@gmail.com
3. Jaskirat Singh (aged 47 years) s/o S. Makhan Singh r/o 561-L, Model Town, Ludhiana. M: 9815781629 Email: jaskirats@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham Singh, r/o #1120, Farmers Abode, Basant Avenue, Ludhiana. Contact: 9872710384 Email: amandeepsinghbains@yahoo.com
5. Kuldeep Singh Khaira (aged 47 years) s/o s. Ujjagar Singh Khaira, r/o #125, Ishar Nagar, Ludhiana. Mobile: 9855544433 Email: kuldeepsinghkhaira5@gmail.com

...Applicants

Versus

1. The State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector-1, Chandigarh. Email: cs@punjab.gov.in



2. The Principal Chief Conservator of Forest (HUFF), Department of Forest & Wildlife Preservation, Forest Complex, Sector-68, S.A.S Nagar, Mohali . Contact No.: 01722215528, Mobile: 01722298004 Email: pccf-pb@nic.in.
3. The Division Forest Officer, Patiala Division, NH-64, Factory Area, Upkar Nagar, Patiala, Punjab. Email: eepd2ptapwdpb@gmail.com, Mobile: 9592070002
4. The Deputy Commissioner, District Administration Complex, Patiala Email: dc.ptl@punjab.gov.in, Contact: 01752311300
5. The Chief Engineer, Public Works Department (B&R Branch), Nirman Bhawan, Block-C, Mini Secretariat, Patiala. Email: cesouth2018@gmail.com Contact No. 9915220066
6. The Environmental Engineer, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala Email: eero_patiala@yahoo.com Contact No. 01752228132

...Respondents

**Reply by the way of Affidavit of Sharanpreet Singh,
Executive Engineer, NH Division, PWD (B&R) Branch,
Mohali, Punjab on the behalf of Respondent No. 5.**

Respectfully Showeth:

PRELIMINARY OBJECTIONS

1. That the aforesaid application is kept pending before this Hon'ble Tribunal for 17.10.2024 for kind adjudication.

2. That on the last date of hearing, this Hon'ble Tribunal was pleased to pass the following order:

1. *"In this original application, Applicant has raised the grievance in respect of felling of trees in the implementation of the four-laning project of Major District Road Sirhind-Patiala Road of 22 Km. stretch and the allegation is that in the implementation of the said project, 7392 fully grown-up trees and around 20000 mid-sized trees including the shrubs will be axed. It is further the allegation in the OA that trees in almost 7 Km. of stretch have already been axed within last 10 days by the Forest Department.*



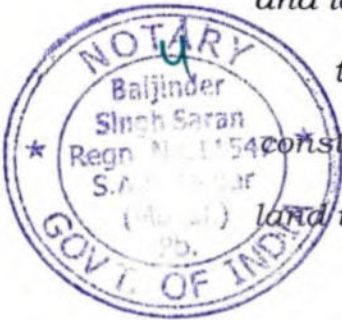
2. *Submission of the Applicant is that the option of transplantation of the trees should have been adopted and that compensatory afforestation has been proposed in Hoshiarpur 180 Kms. away and Ropar 75 km away from the location of felling of trees on the ground that there is no space left for plantation along the roadside after widening the road in the concerned location. The plea of the Applicant is that in terms of the Indian Road Congress (IRC) Code SP: 21-2009 Guidelines, the land ought to have been acquired for compensatory afforestation. In support of the plea, the Applicant has placed reliance upon clause 1.3, 1.4, 1.7 and 9.3 of the IRC Guidelines which are extracted as under:*

1/1/2011

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"Section 1.3: It is the responsibility of the road agencies to offset the loss of trees and other changes resulted into the surroundings. There is a need to follow the approach of "Corridor Development & Management", rather than "Highway Development". Apart from mitigating the environmental losses, road agencies must plan to enhance the aesthetics of the highway corridor from all possible angles. **Highways should not be looked upon merely as a means of transportation, but as a part and parcel of the environmental and socio-economic milieu.**

Section 1.4: The land needed for the avenue plantation and landscape improvement has to be considered during the project formulation stage itself. As a result, after construction, when the plantation is actually to start, the land is available for planting. The width of the remaining ROW is, many times, not sufficient enough to accommodate even a single row of plants; whereas at some places, three to four rows can be planted. **To ensure availability of sufficient width for avenue plantation, the requirement of land for tree plantation should be assessed and included in the land acquisition plans prepared for a highway widening project.**



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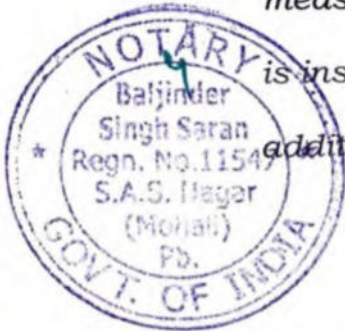
xxxxxx..... xxx

Section 1.7: Highway design and landscaping
should be regarded as complementary and tackled
as a single planning task. The detailed project
reports prepared for the road projects must include
landscaping and tree planting as an integral part
of the design. The landscape features must be studied
during the design process and specific drawing, designs,
and specifications must be prepared. **There should be**
no compromise on the cost.

xxxxxx..... xxx

Section 9.3: Acquisition of Additional Land

9.3.1 Based on the inventory, an action programme
should be prepared as regards additional landscaping
measures and traveller amenities. If available land width



is insufficient to implement this programme, acquisition of
additional land should be seriously considered keeping in

view the following requirements:

- i) To provide flatter side slopes in cuts and fills along with contouring of the adjacent land.
- ii) **To provide enough space for planting suitable trees and plants.**

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3. The OA raises substantial issue relating to compliance of the environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 17.10.2024."

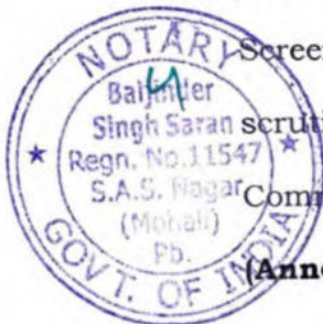
3. That in compliance of the aforesaid interim order passed by this Ld. Tribunal, it is incumbent to laid down brief factual background with regard to the instant matter and the same are as follows:

(i) Firstly, the answering respondent applied online for the diversion of 22.59 hectare of forest land for non-forest purpose on Parvesh Portal of Ministry of Environmental, Forest and Climate Change (MoEF&CC) on 11.01.2023 vide proposal No. FP/PB/ROAD/414057/2023 (**Annexure R-1**).

(ii) Subsequently above proposal was accepted by the Project Screening Committee on 28.02.2023 and after the thorough scrutiny, the same was recommended by Project Screening Committee on dated 28.03.2023 for In-Principle approval (**Annexure R-2**).

(iii) Subsequently the proposal got the In-Principle approval i.e., Stage I approval on dated 01.08.2023 from the Regional Office of MoEF&CC at Chandigarh (**Annexure R-3**).

(iv) After getting the In-Principle approval, the answering respondent got the letter from the office of Divisional Forest Officer, Patiala vide letter no. 5318 dated 10.08.2023



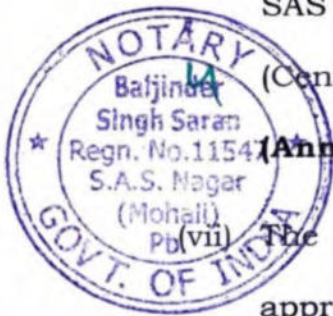
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(Annexure R-4) in which it was instructed to pay the necessary fee, which are as under:-

- CA – Rs. 3,72,28,702/-
- NPV – Rs. 3,06,57,115/-
- ACA – Rs. 1,97,56,496/-

(v) Subsequently answering respondent after submitting the necessary fee intimated back to the office of the Divisional Forest Officer, Patiala vide letter no. 7597 dated 18.12.2023 **(Annexure R-5)** along with the Pay Order dated 30.08.2023 **(Annexure R-6)**.

(vi) Thereafter, a compliance report of the answering respondent regarding the same was submitted by Nodal Officer FCA, SAS Nagar, Mohali to Deputy Director General of Forests (Central), MoEF&CC, RO, Chandigarh on dated 29.12.2023 **(Annexure R-7)**.



The said office granted the final sanction/approval vide approval No. FP/PB/ROAD/414057/2023 on dated 18.01.2024 **(Annexure R-8)**.

4. That at the very outset, the present application is not maintainable in the present form, as the **Ministry of Environmental, Forest and Climate Change (MoEF&CC)** has not been arrayed as party in the present application being a **Necessary Party**. As it is relevant to mention here that the said ministry is the governing authority in the present case of

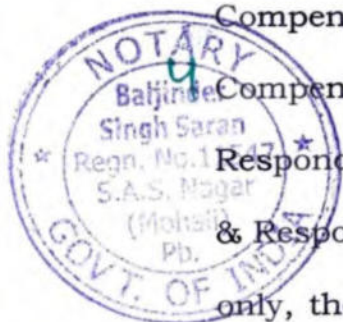
diversion of 22.59 hectare of forest land for non-forest purpose. Thus, the present application is liable to be dismissed for non-joinder of necessary party.

5. That it is apt to mention here that a false, frivolous and vague application has been filed by the applicants against the answering respondent just in order to harass and humiliate the answering respondent and to illegally halt/delay the proceedings of the answering respondent without any right, title and authority, as the applicants in the present application have not attributed any allegation against the answering respondent i.e., Mention name of the respondent, hence the present application is not maintainable and is liable to be rejected as against the answering respondent.

6. That it is to be made clear that the forest land for Compensatory Afforestation (C.A) and Additional Compensatory Afforestation (ACA) is to be dealt by the Respondent No. 2 - Principal Chief Conservator of Forest HUFF & Respondent no. 3 - Divisional Forest Officer, Patiala Division only, the answering respondent has only to pay the expenses

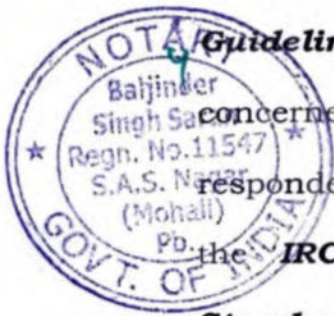
incurred thereupon and the losses occurred due to proposed diversion of 22.59 hectare of forest land for non-forest purpose.

7. That there is huge demand and need for the widening of the Sirhind-Patiala Road as the same is very highly populated road and on this road, there exists number of schools, colleges, marriage palaces, hospitals etc. Moreover, this road is also the



religious path between Patiala, Shri Fatehgarh Sahib, Chamkaur Sahib and Naina Devi Temple making it highly overflowing road. Due to this reason, there exist 12 major black spots along with various sharp curves which makes travelling for the commuters on this road highly dangerous and number of accidents used to happen on this road and becomes the headline of the newspapers on daily basis. Thus, the said proposal has been made in the overall public interest and to save the precious lives of the public at large. Further, while making the project each and every aspect related to the diversion of the said forest land into non-forest purpose has been thoroughly analysed and proper Cost Benefit Analysis has been done (**Annexure R-9**).

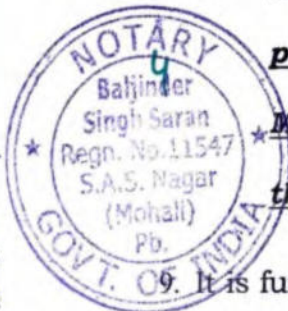
8. That as far as the grievance of the applicants with regards to the non-compliance of the provisions of the **IRC: SP: 21-2009**



Guidelines for Landscape and Tree Plantation is concerned, it is apt to mention here that the answering respondent has framed the estimate of the said project as per the **IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways'**, as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 (**Annexure R-10**), thereby their whole claim is rendered null and void. It is further submitted that the answering respondent has clarified in its letter to the Superintending Engineer, National Highway Circle, PWD B& R Branch,

Chandigarh vide Memo No.416 dated 23.08.2024 (**Annexure R-15**), whereby it is stated in point 2.(vii) against the observation raised by Advisor (Tech.) to Government of Punjab that *“the whole provision of IRC:SP:84-2019 could not be implemented as it is brownfield alignment retrofitted within the available ROW, however the specifications/standards to the extent possible have been considered.”* Thus, the present application is liable to be rejected merely on this ground. It is further relevant to mention here that the IRC:SP:84-2019 will have an overriding effect in case of any conflict/inconsistency in the provisions of the relevant IRC Codes, which is clearly described under Section 1 (8) of IRC:SP:84-2019, which is read as under:

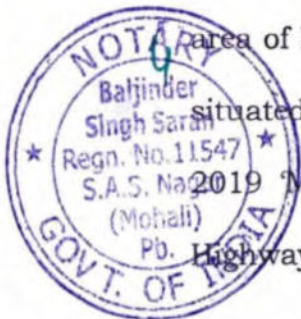
1.8 “In case of any conflict or inconsistency in the provisions of the applicable IRC Codes, Standards or MoRTH Specifications, the provisions contained in this manual shall prevail.”



It is further submitted that as per the site plan of the Sirhind-Patiala Road KM 1.250 to 29.551 (**Annexure R-11**), detailed information regarding all the aspects of the said diversion has been mentioned in a tabular form along with the diagram of the said road. Wherein, it is clearly stated that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on both sides along the road, on which one row of trees is still standing. It is to be made clear that from KM 1.250 to 7.800 only recarpeting

of the road has to be done and the diversion of forest land for non-forest purpose has to be done from KM 7.800 to 29.551 both sides of the road.

10. That the Divisional Forest Officer vide its letter no. 5232-53 dated 10.07.2024 (**Annexure R-12**) has convened a meeting which was addressed by the Deputy Commissioner, Patiala on dated 12.07.2024, as instructed by the Financial Commissioner, Forests & Wildlife Preservation, Punjab vide letter dated 04.07.2024 (**Annexure R-13**), wherein the directions were given to make plantation on the entry, exit, acceleration, deceleration and 'D' area of Petrol Pumps. Therefore, the answering respondent is making every possible effort to plant more and more trees not only on the prescribed area of Petrol Pumps but also in various schools, factories etc.



situated alongside the road in consonance with IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Pb. Highways'.

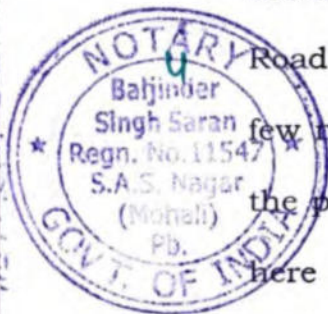
11. It is submitted that a similar OA No.1042 of 2024 relating to same stretch of road 22 KM long (Sirhind-Patiala Road KM 7.8 to 29.851 Both side) between the same parties and with same facts is also pending before the Hon'ble National Green Tribunal at Principal Bench, New Delhi, which comes under the purview of res- subjudice and needs to be stayed.

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REPLY ON MERITS

1. That para no. 1 of the application is correct and admitted to the extent that the trees, plants and shrubs along roadsides play major role in controlling Air as well as Noise Pollution and any kind of pollution control norms are essential component of sustainable development. Rest of the para is wrong and hence denied. It is pertinent to mention here that the present project of widening of Sirhind-Patiala Road and for that purpose the diversion of forest land for non-forest purpose is done keeping in mind the overall public interest as it is the long pending demand of the general public. The entire process right from making the proposal till its final approval has been done in accordance with due process of law and nothing has been done as contrary to law.

2. That the contents of para no. 2 of the application are correct to the extent that the project of four-laning of the Sirhind-Patiala Road (22 Km stretch) has begun with axing of 7392 trees and few number of trees have already been axed till date. Rest of the para is wrong and hence denied. It is relevant to mention here that transplanting of trees to some other place is the subject matter of the forest department and the answering respondent does not have anything to do with it. Moreover, the forest land for Compensatory Afforestation (C.A) and Additional Compensatory Afforestation (ACA) is to be decided by the Forest Department only, the answering respondent has



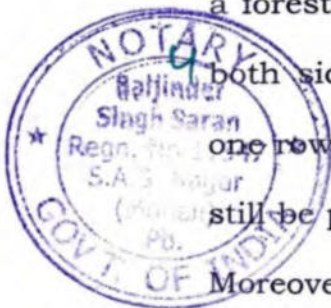
only to pay the expenses incurred thereupon and the losses occurred due to proposed forest diversion (NPV), and the same has been paid by the answering respondent as under:-

- CA – Rs. 3,72,28,702/-
- NPV – Rs. 3,06,57,115/-
- ACA – Rs. 1,97,56,496/-

3. That the contents of para no. 3 of the application are correct to the extent that the answering respondent no. 1 is going to do Compensatory Afforestation in Hoshiarpur and Ropar and this Major District Road is one of the busy roads of Punjab and the same is used by thousands of vehicles, rest of the para is wrong and hence denied. It is pertinent to mention here that in this para, no specific allegation has been made against the answering respondent. Nevertheless, it is to be made clear that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on

both sides along the road as per **Annexure R-11**, on which one row of trees is still standing and more number of trees can still be planted on the said remaining area alongside the road.

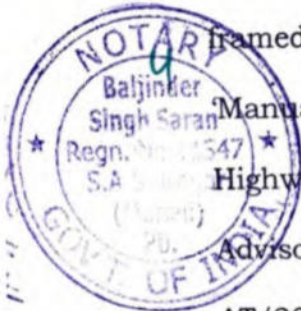
Moreover, there is no need to take any Environmental Clearance Certificate, as the answering respondent is exempted from it, as per the notification S.O 133 dated 14.09.2006 of Ministry of Environmental & Forest under Sub Rule (3) of Rule 5 of the Environment Protection Rule 1986. The Justification regarding non applicability of the



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Environment Clearance Certificate is **(Annexure R-14)**, which was duly countersigned by Divisional Forest Officer, Patiala on dated 01.03.2023. Further, it is submitted that the answering respondent has framed the estimate of the said project as per the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 **(Annexure R-10)**. Hence, the allegation of the applicants that the provisions of IRC: SP: 21-2009 Guidelines for Landscaping & Plantation have not been complied with becomes redundant.

4. That the contents of para no. 4 of the application are not objected to as the same is a matter of record. But it is pertinent to mention here that the same cannot be made applicable here as the present project estimate has been framed as per the guidelines given in IRC: SP: 84-2019 Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to Government of Punjab vide letter no. AT/2024/PWD/6005 dated 23.08.2024 **(Annexure R-10)**. It is further submitted that the Advisor (Tech) to Government of Punjab vide its above stated letter at point (x) specifically instructed the answering respondent that "the total cost of the project should not exceed the Administrative Approval already issued by the Government". Therefore, the Acquisition of



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additional land could not be done as it would have drastically increased the project cost to great extent.

5. That the contents of para no. 5 of the application are not related to the answering respondent, hence needs no reply.

6. That the contents of para no. 6 of the application are wrong and hence denied, except of the fact that the land along roadsides from where trees and shrubs are going to be axed, comes under District Patiala and Shri Fatehgarh Sahib. It is pertinent to mention here that in this para also, no specific allegation has been made against the answering respondent.

Nevertheless, it is to be made clear that the answering respondent has framed the estimate of the said project as per the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways', as per the directions received from the office of Advisor (Tech) to

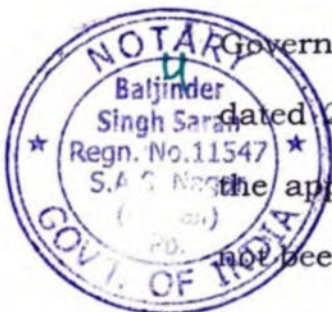
Government of Punjab vide letter no. AT/2024/PWD/6005

dated 23.08.2024 (**Annexure R-10**). Hence, the allegation of

the applicants that the provisions of IRC: SP: 21-2009 have

not been complied with, becomes redundant.

7. That the contents of para no. 7 of the application being a case which has been referred to and an order which has been produced of the Hon'ble Tribunal, which is not denied as matter of record, hence needs no reply. However, it is pertinent to mention here that the facts and circumstances varies from case to case. The conclusion/judgment drawn out



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from one case could not be applied to the other case in a true sense.

8. That the contents of para no. 8 of the application are wrong and hence denied. It is wrong and denied that there is no space available along the stretch for plantation. It is pertinent to mention here that as per the site plan of the Sirhind-Patiala Road (**Annexure R-11**), wherein, it is clearly stated that even after diversion of the required forest land, there remains a forest strip measuring from 0.670 meter to 2.410 meter on both sides along the road, on which one row of trees is still standing and more number of trees can be planted.

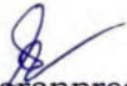
9. That the contents of para no. 9 of the application are not related to the answering respondent, hence needs no reply.

Prayer clause is wrong and hence denied.

Keeping in view of the above, it is most humbly and respectfully prayed that the application filed by the applicants may kindly be dismissed with costs in the interest of justice.

Place: Mohali SAs Nagar

Dated: 18/10/2024


(Sharanpreet Singh),
Executive Engineer,
National Highway Division
PWD (B&R) Br., Mohali,
Punjab.

Verification

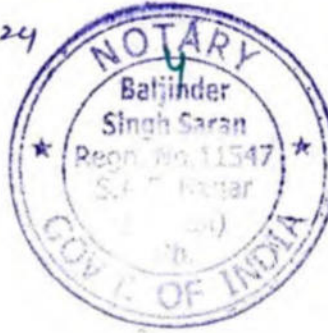
Verified that the contents of the reply by way of affidavit from Para No. 1 to 9 (verify) of preliminary objections and Paras No. 1 to

9 on merits are true and correct to the best of my knowledge and nothing has been concealed therein.

The contents of this Affidavit have been explained to the deponent and he/she has admitted the same to be correct. The deponent/Executant has signed before Registrar of S.A.S. Nagar, P. No. 101, Date 16/10/2024

Place: S.A.S. Nagar Mohali

Dated: 16/10/2024



(Sharanpreet Singh),
Executive Engineer,
National Highway Division
PWD (B&R) Br., Mohali,
Punjab.

Attested as Identified

16/10/2024

Baljinder Singh Saran
Notary, S.A.S. Nagar (Mohali)



PARIVESH

Ministry of Environment, Forest and Climate Change
Government of India

ANNEXURE R-1

Form-A (Part-1): Diversion of Forest Land

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project

permission for Rehabilitation/upgradation of 2 lane to 4 Laning of Patiala-Sirhind road km 7.800 -29.551 B/S Distt: Patiala & Fatehgarh Sahib

1.2. Project Proposal For

New

1.3. Project ID (Single Window Number)

SW/115091/2023

1.4. Description of Project

diversion of 22.59 Ha of forest land permission for Rehabilitation/upgradation of 2 lane to 4 Laning of Patiala-Sirhind road km 7.800 -29.551 B/S Distt: Patiala & Fatehgarh Sahib under Forest Division Patiala.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency

State Government (Department/Autonomous Body)

2.2. Name of the Company/ Organization/User agency

EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD

Registered address

2.3. Address

District Administrative Complex, Sector 76, Mohali

2.4. Village /Town / City

SAS Nagar

2.5. State

PUNJAB

2.6. District

SAS Nagar

2.7. Pin Code

140118

2.8. E-mail address

eeewdmohpwb@pwb@gmail.com

2.9. Landline Number

01722719070

2.10. Mobile number

9855472155

3. Details of the person making application

3.1. Name

Rajpreet Singh Sidhu

3.2. Designation

Executive Engineer

Correspondence address:

3.3. Address

Executive Engineer, PWD B and R Mohali

3.4. Village /Town / City

SAS Nagar

3.5. State

PUNJAB

3.6. District

SAS Nagar

3.7. Pin Code

160055

3.8. Landmarks

Near Judicial Court Complex

3.9. E-mail address

eeewdmohpwb@pwb@gmail.com

3.10. Landline Number

2225863

3.11. Mobile number

9855472155


Project Location

4. Location of the Project or Activity

4.1. Location KLM

NFW AREA km1

attested


 Executive Engineer
 National Highway Division
 Mohali

Upload KML NCW AREA km²
 2. Whether the project/activity falling in the state/UT sharing international borders NO

5. Shape of the Project Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	SUDHUWAL	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	ADAMPUR	
H42K7	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	SAGRIAN	
H43K7	PUNJAB	Patiala	Patiala	BARAN	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	CHIRWALA	
H43K7	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	GUNIA MAJRA	
H43K7	PUNJAB	Patiala	Patiala	HARDASPUR	
H43K7	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	JAKHWALI	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	KARARA	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	KARARI	
H42K7	PUNJAB	Patiala	Patiala	KASIANA	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	MADHCPUR	
H42K7	PUNJAB	Patiala	Patiala	MAJRI KALIAN	
H42K7	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	MALHERI	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	NALINI	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	NOLKHA	
H43K7	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	NOLKHA	
H43K7	PUNJAB	Patiala	Patiala	PHAGAN MAJRA	
H43K7	PUNJAB	Patiala	Patiala	RITKHERI	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	RURKI	
H43K6	PUNJAB	Fatehgarh Sahib	Fatehgarh Sahib	SHAMPUR	

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land Involved

6.2. Non-Forest Land [A]	0
6.3. Forest Land [B]	22.59
6.4. Total Land [A+B]	22.59

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)	9438 Amount in Words: Nine Thousand Four Hundred Thirty Eight Lakh(s) Only
--	---

7. Employment likely to be generated

7.1. During construction phase

7.1.1. No. of permanent employment (Nos) [A]

7.1.1. No. of permanent employment (Nos) [A]	7
--	---

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 Executive Engineer
 National Highway Division
 Mohali

7.1. Period of employment (No. of days) [B]	365
7.1.3. No. of man-days $[X] = [A] * [B]$	2555
7.2. During operational phase	
7.2.1. No. of permanent employment (Nos) [A]	
7.2.1.1. No. of permanent employment (Nos) [A]	7
7.2.1.2. Period of employment (No. of days) [B]	365
7.2.1.3. No. of man-days $[X] = [A] * [B]$	2555
7.2.1.4. Total $[X] + [Y]$	51305
7.2.2. Total $[X] + [Y]$	2555

Others

8. Whether Rehabilitation and Resettlement (R&R) involved?	NO
9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?	NO
10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?	NO
10.1. Reason thereof	No other alternate
11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?	NO
12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	NO
13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?	NO

Form-A (Part-I): Diversion of forest Land

Project Details

1. Forest Clearance	
1.1. State	PUNJAB
1.2. Upload a copy of note containing justification for locating the Project in forest land	no 9 Sir.pdf
1.3. Project Category	Construction / Widening of Road including approach road to roadside establishments including bridges
1.4. Exempted Category	N/A
1.5. Is Related to Encroachment?	N/A
1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past?	NO

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 Executive Engineer
 National Highway Division
 Mohali

Land

Underground Component N/A

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 22.59

3.2. Total area of non-forestland required for this project (ha.) 0

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
22.59	Protected Forest

3.3.1. Total Area (ha) 22.59

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

KML Details

Division	Patiala Division
No. of Patches	1
KML	2469619_FC_KML_1675764917866_NEW AREA.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion	
				Area (ha)	Non Forest Land Area (ha)
H43K5	Fatehgarh Sahib	MADHOPUR	Sirhind	0.74	0
H43K7	Fatehgarh Sahib	SUDHUWAL	Sirhind	0.16	0
H43K7	Patiala	MADHOPUR	Sirhind	0.73	0
H43K6	Fatehgarh Sahib	SUDHUWAL	Sirhind	0.1	0
H43K7	Fatehgarh Sahib	SUDHUWAL	Sirhind	0.17	0
H43K7	Patiala	BARAN	Patiala	7.16	0
H43K7	Fatehgarh Sahib	ADAMPUR	Sirhind	13.53	0

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
7	22.59	0	

Remarks Details

As per field report the 7.16 Area will be affected in Patiala Range. All the Balance are will be affected of Sirhind Range. So Village wise detail is not Possible this detail is a 7 Patches of KML and particular Road wise detail not a village wise detail.

Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 22.5900

3.6. Total Non Forest Land Area (ha) 0.0000

Total KML-wise Forest Land in the division (ha.)

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Executive Engineer
National Highway Division
Mohali

Forest Land Area (ha)	22.59
Total Non Forest Land Area (ha)	0
Total Area (ha)	22.59

4. Component Wise Break Up

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Rehabilitation/Upgradation of 2 Lane to 4 Laning of Patiala-Sirhindroad Km 7.800-29.551 B/S Distt: Patiala & Fatehgarh Sahib	22.59	0
5. Total Forest Land (ha)	22.59	
6. Total Non Forest Land (ha)	0.0000	
7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)	DGPS (3).pdf	

Afforestation Details

7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? No

Others

8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? Yes

8.1. Total Loss (Against the proposed forest land Diversion in crore) 1078.6

8.2. Estimated Benefits of Forest Diversion (in crore) 10.57

8.3. Cost Benefit Ratio 0.0098

8.4. Upload a copy of Cost-Benefit analysis Cost Analysis.pdf

9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

10. Wildlife clearance Details

10.1. whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

Category Specific Details

NA

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 Executive Engineer
 National Highway Division
 Mohali

of Additional Information, if any

No.	Document Name	Remark	Document
1	Cost Benefit Analysis	Cost Benefit Analysis	Cost Analysis.pdf
2	Revised Map	Revised Map	Revised Map.pdf
3	Authorization of Name Change of Authorized Person	Authorization of Name Change of Authorized Person	Change name of Authorized.pdf
4	Reply	reply	PWD reply_merged.pdf
5	Forest Map with Calculation	Forest Map with Calculation	PWD reply_merged-7-9.pdf
6	Environment Clearance Exemption upto 30 Km	Environment Clearance Exemption upto 30 Km as per EC Guidline copy Attach	WhatsApp Image 2023-02-02 at 12.58.36 (1).pdf
7	Justification use for Forest land	Revised	no 9 Sir.pdf
8	Balance Sheet	Balance Sheet	Balance Sheet.pdf
9	Google Sheets	Google Sheets	DOC009.pdf
10	U/T irrigation	U/T irrigation	Irrigation UT.pdf
11	Authority Letter of Xen	Authority Letter of Xen	Authority letter Forest case.pdf
12	FRA Certificate DC Patiala	FRA Certificate DC Patiala	FRA Pat.pdf
13	Survey Of India Toposheet	Survey Of India Toposheet	SOI Sheet.pdf
14	Map 1	Map 1	Map 1.pdf
15	Map	Map	Map.pdf
16	Project Approval	Project Approval	project Approval.pdf
17	U/T FRA Fatehgarh Sahib	U/T FRA Fatehgarh Sahib	FRA FGS.pdf
18	U/T Stage 1 and 2	U/T Stage 1 and 2	Stage 1 and 2.pdf
19	UT Govt Project	UT Govt Project	Govt.pdf
20	Justification EC	Justification EC	justi EC.pdf
21	Reserve Price of Trees	Reserve Price of Trees	Reserve Price of trees.pdf
22	U/T CA, NPV, Addl CA, Addl NPV, Penal CA, Penal NPV	U/T CA, NPV, Addl CA, Addl NPV, Penal CA, Penal NPV	Undrtakigs.pdf
23	Minimum Use of Forest Land	Minimum Use of Forest Land	No 10.pdf
24	Justification use for forest Land	Justification use for forest Land	No 9.pdf
25	Detail of Non Forest Area	Detail of Non Forest Area	No 7.pdf
26	Anx A	Anx A	Anx a.pdf
27	Form A	Form A	Form A.pdf

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up.

12. Name Rajpreet Singh Sidhu
13. Designation Executive Engineer


Executive Engineer
National Highway Division
Mohali

attested

Company
Address
16. Date

EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD
Executive Engineer, PWD B and R Mohali
11/01/2023

attested

Executive Engineer
National Highway Division
Mohali

ANNEXURE R-2

Minutes of Project Screening Committee held
on 10-03-2023



attested

Executive Engineer
National Highway Division
Mohali

Minutes of the Project Screening Committee meeting held on 10/3/2023 at Forest Complex Sector 68, Sahibzada Ajit Singh Nagar under the Chairmanship of Additional Principal Chief Conservator of Forests cum Nodal Officer (FCA).

As per new FCA Rules, 2022 (dated 28/6/2022) forest diversion under Section 2 of FCA 1980 having an area of more than 5 ha are to be screened by the Project Screening Committee under the Chairmanship of Additional Principal Chief Conservator of Forests cum Nodal Officer (FCA). The meeting of this committee was held on 10/3/2023 in the Conference Hall, Forest Complex, Sector 68, SAS Nagar. As per the attached list, concerned departmental officers/employees, user agency and other non-departmental members/their representatives attended the meeting held in hybrid mode. Nodal Officer (FCA) welcomed the officials/employees present in the meeting at the outset of the meeting. The proposal listed was discussed by the Committee.

Agenda ID : FC/AGENDA/PSC/878813/2023

Agenda No. 1

S. No	Proposal No.	Division	Project Name	Project Category	Forest Area
1	FP/PB/ROAD/414057/2023	Patiala Division	permission for rehabilitation/ Upgradation of 2 Lane to 4 Lanning of Patiala-Sirhind road Km 7.800 - 29.551 B/S Distt: Patiala & Fatehgarh Sahib	Road	22.59

The PSC has already screened Part I of this proposal on 23-01-2023 with Agenda ID No. FC/AGENDA/PSC/614102/2023 and some observations were raised. Minutes of Meeting were circulated vide letter No. 24197-202 dated 25-01-2023 (MoM ID - FC/MoM/PSC/425614/2023). The second part of its PSC I to screen Part I after corrections was held on 21-02-2023 with Agenda ID No. FC/AGENDA/PSC/109666/2023. Minutes of this Meeting were circulated vide MoM ID - FC/MoM/PSC/723618/2023 dated 27-02-2023. Subsequently, the Part-II of the proposal was screened by the Committee on 06-03-2023 and few observations were made. Minutes of Meeting were circulated vide MoM ID No.

attested

 Executive Engineer
 National Highway Division
 Mohali

FC/MoM/PSC/663335/2023 dated 09-03-2023. The part II of this proposal was again screened by Committee on 10-03-2023. All the observations raised by PSC in the earlier meeting have been taken care of and compliance by DFO has been done.

The Committee, therefore, accepts the proposal and recommends it to be sent to State Govt. for prior approval, after which the case will be sent to the IRO, Chandigarh for consideration.

The meeting ended with a vote of thanks.

San
10/3/23

attested
Executive Engineer
National Highway Division
Mohali



Government of India
Ministry of Environment, Forest and Climate Change
Integrated Regional Office, Chandigarh



ANNEXURE R-3

Online Proposal No.: FP/PB/ROAD/414057/2023



Dated: 01/08/2023

To,

Additional Chief Secretary
(Forest)
Chandigarh, Punjab.

Subject: Proposal for non-forestry use of 22.59 ha of forest land under Forest (Conservation) Act, 1980 in favour of M/s EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD for Patiala Division in PATIALA Forest Division, District (PUNJAB)(FP/PB/ROAD/414057/2023) – reg.

Sir/Madam,

Kindly refer to the subject cited above and letter under reference for seeking prior approval in accordance with section 2 of the Forest (Conservation) Act, 1980 for diversion of 22.59 ha forest land for non-forestry purpose. After careful examination of the proposal, in principle approval is hereby conveyed for the above mentioned project, subject to the following conditions:-

1. General Conditions

Sr. No	Conditions
1.1	<ol style="list-style-type: none"> 1. Legal status of the forest land shall remain unchanged. 2. Cost of Compensatory Afforestation, as per CA scheme, may be realized from the user agency. 3. Net Present Value (NPV) of the forest land 22.59 hectares being diverted for non-forestry purpose may be realized from the user agency, as per Ministry's directions issued vide letters No.5-3/2011-FC (Vol-I) dated 6th January 2022 and Hon'ble Supreme Court of India's Order WP(C)No. 202/1995, I.A. No. In 566, dated 30th October 2002, 28th March, 2008, 24th April, 2008 and 9th May 2008. 4. The Net Present Value (NPV) of the forest land and all other CA levies shall be deposited through web portal of Ministry of Environment, Forest and Climate Change www.parivesh.nic.in. 5. Complete compliance report will be uploaded in the e-portal (https://parivesh.nic.in/).

Handwritten signature

Executive Engineer
National Highway Division
Mohali

Sr. No	Conditions
	<p>6. User agency should ensure that the compensatory levies (CA cost, NPV, etc.) are deposited through challan generated online on web portal and deposited in appropriate bank only. Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.</p> <p>7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.</p> <p>8. The Divisional Forest Officer shall furnish undertaking that the approved CA site(s) will not be changed without the approval of competent authority.</p> <p>9. The Nodal Officer (State CAMPA) Authority shall furnish undertaking that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme</p> <p>10. NOC from Irrigation Department has to be submitted.</p>

2. Standard conditions

Sr. No	Conditions
2.1	<p>1. The number of trees plants to be felled shall not in any way exceed the number indicated in the proposal and no harm shall be done to the wildlife during felling of trees. The felling of trees/plants will be carried out under the strict supervision of the State Forest Department and the amount spent on felling of trees/plants will be deposited by the user agency to the State Forest Department.</p> <p>2. As per the proposed CA Scheme, Compensatory afforestation (CA) shall be taken up by the State Forest Department over degraded forest land in H B No 496 of village Daula PF, Tehsil and district Hoshiarpur at the cost of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>3. The Divisional Forest Officer shall ensure that the approved CA/ACA site (s) will not be changed without the approval of Competent Authority.</p> <p>4. The Nodal Officer (State CAMPA) Authority shall ensure that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme.</p> <p>5. The State Government shall upload the KML files of the degraded forest area accepted for raising compensatory afforestation in the E-Green watch portal of FSI, before handing over of forest land to the user agency.</p> <p>6. The forest land shall not be used for any purpose other than that specified in the proposal.</p> <p>7. The user agency shall pay additional amount of NPV as and when increased by the order of Hon'ble Supreme Court and the State Government will ensure that the increased amount is deposited.</p> <p>8. No kind of damage will be done to the adjoining forest land. Simultaneously, all efforts will be made to save adjoining forest and forest land.</p> <p>9. User agency shall raise strip plantation on both sides and central verge of the road as per the IRC</p>


 attested
 Executive Engineer
 National Highway Division
 Mohali

Sr. No	Conditions
	<p>norms.</p> <p>10. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.</p> <p>11. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of C/WLW / NBWL / FAC / REC.</p> <p>12. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.</p> <p>13. The forest land proposed to be diverted shall, under no circumstances, be transferred to any other agency, department, or person without approval of the Central Government.</p> <p>14. The layout plan of the proposal shall not be changed without prior approval of Central Government.</p> <p>15. The user agency shall carry out truck disposal at pre-designated sites as per the scheme approved.</p> <p>16. No additional or new road will be made inside the forest area for transportation of construction material for execution of project work.</p> <p>17. Any other condition may be stipulated by this regional office from time to time, in the interest of conservation, protection and development of forests & wildlife.</p> <p>18. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.</p> <p>19. The initial permission will be given to this proposal for 99 years. After that the permission shall again be obtained from the Government of India. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favor of the user agency or the project life, whichever is less.</p>

3. Specific Conditions

After receipt of the compliance report on the fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Government in this regard.

Copy To

1. वन महानरीक्षक (आर.ओ.एच.क्यू), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोरबाग, अलीगंज, नई दिल्ली। (ramesh.pandey@nic.in)
2. PCCF (PCCF (Hoff)), Forest Department, Government of Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab (pccfpunjab@gmail.com)
3. APCCF (FCA), Forest Department, Government of Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab (pccfpunjab@gmail.com).


 Executive Engineer
 National Highway Division
 Mohali

4. The Divisional Forest Officer, Forest Division & District Patiala & Fatehgarh Sahib, Punjab (dfotpat@gmail.com).
5. The Executive Engineer, Executive Engineer, PWD B and R Mohali, SAS Nagar. (eeewdmohlpwdph@gmail.com).

Yours Faithfully

Raja Ram Singh
Deputy Inspector General of Forests(C)
Regional Office, Chandigarh.



Executive Engineer
National Highway Division
Mohali

attested

Validity unknown

Digitally Signed By: Raja Ram Singh
Deputy Inspector General of Forest, IRO

Date: 01/08/2023

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-4

Government of Punjab
 Department of Forest and Wildlife Preservation, Punjab
 Office of Divisional Forest Officer, Patiala
 Email: patialadfo@gmail.com PH.No.0175-2921574

From,

Executive Engineer,
 Central Works Division,
 PWD B&R Mohali

Number: 53/8

Dated: 10-8-2023

Subject: Diversion of 22.59 Ha of forest Land permission for Rehabilitation/ Upgradation of 2 Lane to 4 Laning of Patiala – Sirhind Road KM 7.800 – 29.551 B/S Distt: Patiala & Fatehgarh Sahib under Forest Division Patiala. Proposal No. FP/PB/Road/414057/2023

In reference of the your above said case the in principal has been done from Indian Government. Therefore it is hereby written that the applicable fees should be deposited as mentioned below, so that the necessary process should be initiated for final approval of the said case.

- 1) As per Compensatory afforestation Rs. 3,72,28,702/- has to be deposited.
- 2) As per Additional C.A Rs.1,97,56,496 should be deposited.
- 3) As per NPV Rs. 3,06,57,115/- has to be deposited.
- 4) F.R.A Certificate and N.O.C of Irrigation Department to be submitted.
- 5) That above said amount is to be deposited through online portal foestclearance.nic.in of Indian Government.

Divisional Officer Sd/-

Patiala Sd/-

Estd No: 5319-20

Dated: 10-8-2023

The copy has been forwarded to Divisional Forest Officer, Hoshiarpur and Rupnagar and written that an undertaking is to be submitted for change the C.A./A.C.A. site name in serial no. 8.

Divisional Officer Sd/-

Patiala Sd/-


 Executive Engineer
 National Highway Division
 Mohali

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-5

Office of the Executive Engineer, National Highway Board, Public Works Department
(Buildings and Roads) Branch
Room No. 464, Third Floor, District Administrative Complex, Sector-76, S.A.S Nagar
Email:- eecwdmohpwpdb@gmail.com Phone No: 0172-2219070

To,
Divisional Forest Officer,
Patiala.

Subject:- Diversion of 22.59 Ha of forest land permission for Rehabilitation/ Upgradation of 2 lane to 4 Lanning of Patiala-Sirhind Road km.7.800 - 29.551 B/S Distt. Patiala & Fatehgarh Sahib under Forest Division Patiala.

Proposal No.FB/PB/ROAD/414057/2023

Reference :-Your office letter no. 5318 dated 10.08.2023.

With reference to the above said subject the required amount demanded of Rs. 8,76,42,313/- (Compensatory afforestation = Rs. 3,72,28,702/-, Additional C.A = Rs. 1,97,56,496/-, As per NPV Rs. 3,06,57,115/-) at Campa Punjab on dated: 30.08.2023 has been deposited in this office, of which the attested pay-order is enclosed herewith.

Apart from this, through the letter under reference, the demanded FRA Certificates and NOC of Irrigation Department is enclosed herewith and sent to you for further appropriate action, it is requested that the final/stage-2 approval of the subject case be kindly issued by the Indian Government as soon as possible.

Annexure/1.Pay order dated 30.08.2023

2. FRA Certificates

3. NOC of Irrigation Department.

Sd/- 18/12/2023

Executive Engineer,
National Highway Division,
PWD B&R Branch
Mohali Sd/-

Estd. No.

Date:

The copy of the above said is forwarded to Sub Divisional Engineer, National Highway Sub Division, Chandigarh for information and further necessary action.

Sd/- 18/12/2023

Executive Engineer, *attested*
National Highway Division,
PWD B&R Branch
Mohali


Executive Engineer
National Highway Division
Mohali

ANNEXURE R-6

No :
For Payment through ECS/RTGS/NEFT
(this pay order contains 1 page(s))



Issue Date : 30/08/2023 01:25 PM

To be presented at bank not before
11:00 AM on Date 30-08-2023

Pay Order

This is Electronic Replica of Original Pay Order.
This can be used by DDO for verification purpose.

RBI S.A.S Nagar Mohali
District Treasury Office, S.A.S Nagar
Mohali
Amount in figure : 87642313

Pay Rs. 87642313

(Amount in words) : Rs. Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundreds Thirteen Only

Payment not to be made without proper identification of the
authorized Person. Credit the amount in accounts of persons
through ECS/RTGS/NEFT
As per following invoice, duly signed by T.O

Invoice No. : 2308004894

Sr.No	Token No.	Bill No	Voucher No	Party Name	Account No.	IFSC Code	Party Amount	Contract No.	Bank Name	File Type	UTR No
					SAS00/0624						
	1777	231200062410115	3	CAMPA PUNJAB	150647290	UBIN0996335	87642313	5780745802	UNION BANK OF INDIA	NEFT	RE243204630637
							NEFT Total : 87642313				
							Total: 87642313				
Total Amount in words :				Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundreds Thirteen Only							
Total No. of Beneficiary :				1				Total Bills: 1			
Grand DD Total Amount :				0							
Grand NEFT Total Amount :				87642313							
Grand Total Amount :				87642313							

Designed and developed by NIC Punjab

attested
Executive Engineer
National Highway Division
Mohali

1/750831/2023

Government of Punjab
Department of Forests & Wildlife Preservation
O/o Principal Chief Conservator of Forests (HoFF)
Forest Complex, Sector-68, SAS Nagar.
(FCA Branch)

Dated 29-12-2023

To

Deputy Director General of Forests (Central),
Government of India,
Ministry of Environment, Forests & Climate Change,
Northern Regional Office, Bays No. 24-25,
Sector 31-A, Chandigarh

Sub: Diversion of 22.59 ha Rehabilitation/Upgradation of 2 land to 4 laning of Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bela (MDR-31) Road from KM 0.00 to 29.551= 29.551 KM Computation of Compensatory Afforestation area for Forest Division at Sirhind-Patiala Road (29.551 KM) (FP/PB/Road/414057/2023)

Ref: Your office vide letter no. FMP/Road/414057/2023 dated 01.08.2023

With reference to above proposal compliance report is as under:-

1. User Agency has deposited an amount of Rs. 37228702/- for CA.
2. User Agency has deposited an amount of Rs. 30657115/- for NPV.
3. User Agency has deposited an amount of Rs. 19756496/- for ACA.
4. FRA, 2006 certificate is attached at **Annexure-I**.
2. An undertaking that the approved CA site(s) will not be changed without the approval of competent authority is Attached at **Annexure -II**.
3. An undertaking has been given by CEO CAMPA that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme is attached at **Annexure-III**.
5. NOC from Irrigation department is attached at **Annexure-IV**.
6. A copy of the information regarding amount deposited of CA /NPV in CAMPA account on prescribed proforma & challan sent by DFO is enclosed at **Annexure-V**.



Executive Engineer
National Highway Division
Mohali

attested

FOREST-FCA0F-1/22/2023-FCA

It is, therefore, requested that Government of India under Forest Conservation Act, 1980 to divert the forest area for use of non-forestry purpose may kindly be conveyed.

BASANTA RAJ KUMAR
NODAL OFFICER (FCA)
29-12-2023

CC:-

1. Conservator of Forests, South Circle, Patiala.
2. Divisional Forest Officer, Patiala.

The Executive Engineer, Executive Engineer, PWD B and R Mohali, SAS Nagar.
(ccwdmohpwpb@gmail.com)

attnd


Executive Engineer
National Highway Division
Mohali

ਪੰਜਾਬ ਸਰਕਾਰ,
 ਏਟ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
 ਏਟਰ ਏਟ ਮੈਕਲ ਆਫਸਰ, ਪਟਿਆਲਾ
 E-mail: patialafo@gmail.com, Ph. 0176-2921574

Performs for verification of deposits in compensatory afforestation funds

1	Name of Regional Office	Northern regional office Chandigarh
2	State /dist. /forest division to which the proposal	Punjab/Patiala/Patiala
3	Name of user agency, nature of proposal	Diversion of 22.59 Ha of forest land permission for Rehabilitation/Upgradation of 2 Lane to 4 Lining of Patiala-Sirhind road Km 7,800 -29,551 B/S Distt: Patiala & Fatehgarh Salib under Forest Division Patiala, Proposal No. FP/PB/ROAD/414057/2023
4	Nature of category of proposal	Road
5	Proposal no.	FP/PB/ROAD/414057/2023
6	Extent of forest area involved	22.59
7	Whether original or extension	Original
8	If extension of lease, please clarify if proposal involves additional forest area and if so, specify	NA
9	Date of 1st stage clearance	01.08.2023
10	Extent of compo charges, head wise viz	
a)	Compensatory afforestation	3,72,28,702/-
b)	Additional compensatory afforestation	1,97,56,496/-
c)	Penal compensatory afforestation	-/-
d)	Catchment area Treatment	-/-
e)	Wildlife management plan	-/-
f)	Additional charges for diversion of area falling	-/-
g)	Net present value	3,06,57,115/-
h)	Penal Net present value	-
i)	EPA(10%)	-
ii)	Mosquito removal	-
iii)	Other charges	-
iv)	Translocate trees amount	-
11	Whether payment made through challan or otherwise. In case online payment details	
12	Detail of deposited	30.08.2023

S.no	Type of deposit (NPV/CA /IWMP/others) specify	Whether by RTGS/DD/ NFT (specify)	UTR/DD no.	Amount deposit	Name of Bank from which amount transferred to account of CFA	Bank account of CFA managed by CAMPA
1	CA,ACA, NPV	NFFT	Token No of DTO SAS Nagar 17973	8,76,42,313/-	OTO S.A.S. NAGAR, PUNJAB	Union Bank

Divisional Forest officer,
 Patiala Forest Division,
 Patiala.

attested
 Executive Engineer
 National Highway Division
 Mohali

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ, ਲੋਕ ਨਿਗਮ ਵਿਭਾਗ (ਭਵਨ ਤੇ ਮਾਰਗ) ਸ਼ਾਖਾ
ਕਮਰਾ ਨੰ: 464, ਤੀਜੀ ਮੰਜਿਲ, ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬੰਧਕੀ ਕੰਪਲੈਕਸ, ਸੀਕਟਰ-76, ਐਸ.ਏ.ਐਸ ਨਗਰ।
ਈ-ਮੇਲ: ecceyadmohalpwgpb@gmail.com ਫੋਨ ਨੰ: 0172-2219070

ਦਾ ਮੰਡਲ ਅਨੁਸਾਰ,
ਪਟਿਆਲਾ

ਮਿਸ ਨੰ: 7547

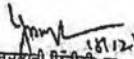
ਮਿਤੀ: 18.12.23

ਵਿਸ਼ਾ: Diversion of 22.59 Ha of forest land permission for Rehabilitation/
Upgradation of 2 lane to 4 Lanning of Patiala-Sirhind Road km.7.800 -
29.551 B/S Distt. Patiala & Fatehgarh Sahib under Forest Division Patiala.
Proposal No.FB/PB/ROAD/414057/2023.
ਚਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ.5318 ਮਿਤੀ 10.08.2023.


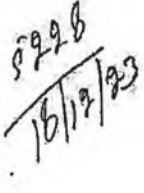
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮੰਗੀ ਗਈ ਲੋੜੀਂਦੀ ਈਸ ਥਾਬਰ ਕਰਮ
8,76,42,313/- ਰੁਪਏ (ਕੰਨੈਕਟਿਵਿਟੀ ਅਵਾਰਡਸਟੇਸ਼ਨ = 3,72,28,702/- ਰੁਪਏ, ਅਭੀਸ਼ਨਲ ਸੀ.ਏ. =
1,97,56,496/- ਰੁਪਏ, NPV ਤਹਿਤ 3,06,57,115/- ਰੁਪਏ) CAMPA Punjab ਵਿਖੇ ਮਿਤੀ 30.08.2023

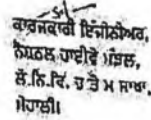
ਦੀ ਵਜ੍ਹਾ ਨਾਲ ਚਲੇ ਜਾਣ ਵਾਲੇ ਜ਼ਮਾ ਫਰਵਾਏ ਨਾ ਚੁੱਕੇ ਹਨ, ਜਿਸ ਦਾ ਤਸਦੀਕਾ ਦਾ ਪੇਅ-ਆਰਡਰ ਨਾਮ ਨੱਥੀ ਹੈ।
ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਵੱਲੋਂ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮੰਗੇ ਗਏ FRA Certificates ਅਤੇ
ਈਗੀਕੋਸਟ ਵਿਭਾਗ ਦੀ ਐਨ.ਓ.ਸੀ. ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਤੇਜ਼ਦੇ ਹੋਏ ਧੋਨਤੀ
ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ੇ ਅਭਿਤ ਕੋਸ ਦੀ ਫਾਈਨਲ/ਸਟੇਰ-2 ਪ੍ਰਵਾਨਗੀ ਭਾਰਤ ਸਰਕਾਰ ਪਾਸੋਂ ਜਲਦ ਜਾਰੀ ਕਰਵਾਉਣ
ਕਾ ਚਿਹਪਾਨਤਾ ਕੀਤੀ ਜਾਵੇਗੀ।

- ਨੱਥੀ/1. ਪੇਅ ਆਰਡਰ ਮਿਤੀ 30.08.2023
- 2. ਐਚ.ਆਰ.ਏ. ਸਰਟੀਫਿਕੇਟਸ
- 3. ਈਗੀਕੋਸਟ ਵਿਭਾਗ ਦੀ ਐਨ.ਓ.ਸੀ.


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,
ਐ.ਨਿ.ਵਿ. ਚ ਤੇ ਮ ਸ਼ਾਖਾ,
ਮੋਹਾਲੀ।


ਪਿਠ ਅੰਕਣ ਨੰ: _____ ਮਿਤੀ: _____
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਉਪ ਮੰਡਲ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਉਪ ਮੰਡਲ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਸੂਰਨ
ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਨੈਸ਼ਨਲ ਹਾਈਵੇ ਮੰਡਲ,
ਐ.ਨਿ.ਵਿ. ਚ ਤੇ ਮ ਸ਼ਾਖਾ,
ਮੋਹਾਲੀ।


Executive Engineer
National Highway Division
Mohali

Issue Date: 30/08/2023 01:25 PM
 To be presented at bank not before
 11.00 AM on Date - 30-08-2023



Pay Order
 This is Electronic Replica of Original Pay Order.
 This can be used by DDO for verification purpose.

RBI S.A.E. Nagar Mohali
 District Treasury Office, S.A.S Nagar
 Mohali
 Amount in figure: 87642313

Pay Rs. 87642313

(Amount in words): Rs. Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundred Thirteen Only

Invoice No.: 2108084894

Sr.No	Tran No.	BSR No.	Banker No.	Party Name	Account No.	IFSC Code	Payee Amount	Contact No.	Bank Name	File Type	UTR No.
1	1873	2310006210115		CANFA PERUL	15080730	LI000290315	87642313	818746462	UNION BANK OF INDIA	NEFT	202308240204237
Total:							87642313				

Total Amount in words: Eight Crore Seventy Six Lakh Forty Two Thousand Three Hundred Thirteen Only

Total no. of Beneficiary: 1

Grand DD Total Amount: 0

Grand NEFT Total Amount: 87642313

Grand Total Amount: 87642313

Attested
 Executive Engineer
 National Highway Division
 Mohali

Designed and developed by SIC, Punjab

Attested

Executive Engineer
 National Highway Division
 Mohali

ਪੰਜਾਬ ਸਰਕਾਰ
ਸਮੇਤ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਹਲ ਸਾਹ)

ਦੱਲ,

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਟੀ.ਐਚ.ਓ.

ਸਮੇਤ ਸਰੋਤ ਵਿਭਾਗ

ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਸੰਖਿਆ ਨੰ: JAR-12VRO3/4/2023-144/441

ਮਿਤੀ: ਚੰਡੀਗੜ੍ਹ, 15-12-2023

ਵਿਸ਼ਾ:-

Construction of H.L. Bridge over Harvana Branch Canal Steel and 2 Ho. 2or cell H.L. Bridge over minor canal in replacement of existing old bridges for Rehabilitation/Upgrade of 2 lane to 4-laning of Bala (MDR-31) from Km. 1.250 to 29.551 (Newly announced Mata Gujji Marg Mata Gujji Kaur) Palsala and Falehgarh Sabli in the State of Punjab - HOD ਲੈਟ ਸਬੰਧੀ (ਨਰਵਾਟਾ ਧਰਾਰ ਦੀ ਬੁਰਜੀ 24480 ਤੇ ਪੁੱਲ ਦੀ ਉਸਾਰੀ ਸਬੰਧੀ)

ਹਵਾਲਾ ਆਪ ਦੀ ਈ.ਆਰਿਸ ਫਾਇਲ ਨੰਬਰ 522955.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਵਲੋਂ ਕੀਤੇ ਗਏ ਜਿਟਾਰਿਜ਼ ਦੇ ਸਨਮੁੱਖ ਨੋਟਿਫਿਕੇਸ਼ਨ ਨੰ. WR-1RWRO3/11W1/2. ਮਿਤੀ 06-01-2023 ਅਨੁਸਾਰ ਗਠਿਤ ਖੋਜਾਂ ਗਈ ਕਮੇਟੀ ਦੀ ਮਿਤੀ 07/12/2023 ਨੂੰ ਵੀਟਰਿ ਕਾਨਟਰੋਲ ਰਾਹੀਂ ਹੇਠ ਮਿਟਿੰਗ ਵਿਚ ਸ਼ਾਮਲ ਹੋ ਕੇ ਆਪਨੇ ਨੋਟਿਫਿਕੇਸ਼ਨ ਹਾਈਵੇ ਮੈਨੇਜਮੈਂਟ ਨਿਰਮਾਣ ਵਿਭਾਗ (PWD B & R) ਹੇਠ ਕਾਰਟ ਫਿਲ Processing Fees and Fabrication Charges ਦੇ ਅਨੁਸਾਰ ਨਰਵਾਟਾ ਧਰਾਰ ਦੀ ਬੁਰਜੀ 24460 ਤੇ ਪੁੱਲ ਬਣਾਉਣ ਦੀ ਮਨਜ਼ੂਰੀ ਹੇਠ ਲਿਖਿਆਂ ਸ਼ਰਤਾਂ ਦੇ ਆਧਾਰ ਤੇ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਉਕਤ ਜਾਰੀ ਖੋਜਾਂ ਗਏ ਨੋਟਿਫਿਕੇਸ਼ਨ ਅਤੇ ਸਮੇਂ-ਸਮੇਂ ਨਿਰ ਜਾਰੀ ਕੀਤੇਆ ਗਈਆਂ ਹਦਾਇਤਾਂ ਦੀ ਟਿੱਪਣੀ-ਬਿੰਨ ਪਾਲਣਾ ਕਰਨਾ ਪਯੋਜਨੀ ਬਣਾਈਆਂ ਜਾਵੀ।

1. The cost of the construction as well as the maintenance of the above said bridges/ramps will be fully borne by the applicant.
2. The construction of this bridge shall in no way hinder the functioning of existing canal nor interfere with its operation and maintenance.
3. The ownership of the bridge shall remain with the Water Resources Department and the bridge/ramp can be remodelled by the WRD at its discretion, as and when required.
4. If additional land and permission is required for the construction of said bridge, the same will be obtained by the applicant at his own cost.
5. The bridge shall be allowed to be used by any one and shall not be used exclusively by the applicant.
6. The department will not be responsible for any 3rd party damage during or after the construction of the bridge.
7. When at any point of time the bridge is remodelled/demolished, no compensation will be paid to the applicant.
8. An indemnity bond will be given by the applicant that he accepts to indemnify the Government for any loss or charges due to construction of this bridge as per Annexure-D.
9. This Approval is provisional & Department has the right to cancel it anytime.

(Signature)

(Signature)

Executive Engineer
National Highway Division
Mohali

Scanned with CamScanner

- 10) That the applicant shall be responsible for obtaining any approvals required from the concerned Department (MHA, PWD, etc.) through their respective authorities.
- 11) The cost of the work may increase during the period execution of the work and the applicant has to deposit the additional cost if any.
- 12) If the bridge will be constructed by the Water Resources Department through the funding approved by the concerned authority and the cost beyond the approved departmental charges will be borne by the Applicant.
- 13) The execution will be checked through departmental Vigilance & Quality Assurance Deptt.
- 14) The vetting/approval of General Arrangement Drawing (GAD) of abutment shall be done by Civil Engineer/Design Water Division, PWD Punjab.
- 15) The concerned Executive Engineer shall ensure all the documents to be submitted as per policy of the Government for bridges.
- 16) As per approved policy point 3.6 permission granted to applicant under this policy will not be transferable.
- 17) Proper free board should be kept so that no problem of flooding arises during the peak discharges.

As per approved policy point 3.7, once the permission is granted the applicant shall be bound to commence the construction within 6 months from the date of sanction of such permission.

(Signature)
 ਆਈ ਐਂਜੀਨੀਅਰ, ਜਲ ਸਰੋਤ
 or

30386-87

ਪਿੰਡ ਅੰਕਣ ਕੋਠਰ:-----/2-ਮਹਿਲਾ

ਮਿਤੀ: 15/12/2023

ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ ਡਾਕਟਰ ਮਿੰ ਲਾਟੀਨ ਹਲਕਾ, ਪਟਿਆਲਾ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਵਿੱਚ ਤੰਜਿਮ ਕਰਵਾ ਦੇ ਜੀ।

(Signature)

ਆਈ ਐਂਜੀਨੀਅਰ-1,
 ਡਾ: ਮੁੱਖ ਇੰਜੀਨੀਅਰ ਮਹਿਲਾ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ,
 ਚੰਡੀਗੜ੍ਹ।

ਕਾਪੀ:-

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਇੰਜੀਨੀਅਰ ਡਾਕਟਰ ਸਿਮਰਨ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਸੂਚਨਾ ਲਿਖ ਖੇਤਿਲਾ ਜਾਂਦਾ

2।

(Signature)

(Signature)
 Executive Engineer
 National Highway Division
 Mohali

File No.06-8/5/2023-FGS-DC-DRA-FGS-DC-Dppt

Office of the Deputy Commissioner, Fatehgarh Sahib.

Forest Right Act (FRA) Certificate

It is certified on the basis of report of Sub Divisional Magistrate Fatehgarh Sahib/Bassi Pathana and Divisional Forest Officer, Patiala that for the forest land measuring 15.5374 hectares, permission for construction of approach Access to Up-gradation/Widening of 2 lane to 4 Laning of Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib from RD Km 1+250 to 29+551 has been sought. This land falls under Forest Division Patiala at Mata Gujri Marg, Fatehgarh Sahib strip forest, and is proposed to be diverted. This area is plantation which was notified as "Forest" less than 75 years prior to the December 2005. There is no recorded population of Scheduled Tribes as per the Census 2001 and the Census, 2011 in this land.

No 351 /DRA

dt - 26-4-2023


Deputy Commissioner,
Fatehgarh Sahib.


Executive Engineer
National Highway Division
Mohali

attested

Scanned with CamScanner

Scanned with CamScanner

Title of the Project: Diversion of 22.59 ha Rehabilitation/Upgradation of 2 Lane to 4 Lane of Gurudwara Dukh Niwaran Sahib-Fatchgarh Sahib-Chamkaur Sahib-Bela (MDR-31) Road from KM 0.00 to 29.551=29.551 Km-Computation of Compensatory Afforestation area for Forest Diversion at Sihind-Patisla Road (29.551 Km) (FP/PD/ROAD/414057/2023)


HOSHIARPUR FOREST DIVISION

Undertaking regarding approved CA site

It is undertaken that the approved CA site(s) will not be changed without the approval of competent authority.

Date.....

Place Hoshiarpur.


Divisional Forest Officer
Hoshiarpur Forest Division
Hoshiarpur


Executive Engineer
National Highway Division
Mohali

attested

OFFICE OF THE DEPUTY COMMISSIONER, PATIALA

(L.D.A. Branch)

No. 16 L.D.C-4

Dated 19/05/2022

It is certified that the forest land measuring 7.1630 hectares located at Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bala (MDR-31) Road from Km 0.00 to 29.551 Km In (Patiala-Sirhind Road KM 7.8 to 14.000 B/e In Patiala Range) under Patiala Forest Division in the State of Punjab notified as Forest less than 75 years prior to the 31st day of December 2005 is proposed for Upgradation/Widening of 2-lane to 4 laning as applied by Executive Engineer, National Highway Division, P.W.D. (B&R) Mohali does not have any recorded population of Scheduled Tribes as per Census 2001 and Census 2011.

Place: Patiala

Dated: 19.05.2022

Deputy Commissioner
Patiala

19/5/22

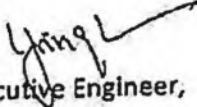
Executive Engineer
National Highway Division
Mohali

Executive Engineer, National Highway Division, P.W.D B&R Branch Room
III Floor, District Administrative Complex, Sector- 76, SAS Nagar

Certificate

It is certified that there is no further Forest Diversion Case for Stage-I & Stage-II approval pending belongs to this Division except "Diversion of 22.59 Ha of forest land permission for Rehabilitation/ Upgradation of 2 lane to 4 Lanning of Patiala-Sirhind Road km.7.800 – 29.551 B/S Distt. Patiala & Fatehgarh Sahib under Forest Division Patiala. Proposal No.FB/PB/ROAD/414057/2023".


attached
Executive Engineer
National Highway Division
Mohali


Executive Engineer,
National Highway Division
PWD (B& R), Mohali.

ANNEXURE R-8



Government of India
Ministry of Environment, Forest and Climate Change
Regional Office, Chandigarh



Online Proposal No.: FPP/PB/ROAD/414057/2023



Dated: 18/01/2024

To,

The Additional Chief Secretary (Forests),
Government of Punjab, Mini Secretariat,
Sector-9, Chandigarh

Subject:

Proposal for non-forestry use of 22.59 ha of forest land under Forest (Conservation) Act, 1980 in favour of M/s EXECUTIVE ENGINEER CENTRAL WORKS DIVISION PWD for Patiala Division in PATIALA Forest Division, District (PUNJAB)(FPP/PB/ROAD/414057/2023) – reg.
Ref: State Government's Stage-I Compliance report dated 04.01.2024.

Sir/Madam,

Kindly refer to the subject cited above and letter under reference for seeking prior approval in accordance with section 2 of the Van (Saurakshan Evam Sanvardhan) Adhiniyam, 1980 for diversion of 22.59 ha. of forest land for non-forestry purpose. In this proposal, *In-principle* approval was granted by this office's letter of even number dated 01.08.2023, whose compliance report was received through State Government's Stage-I Compliance report dated 04.01.2024. After careful examination of the received compliance, I am directed to convey *Final Approval* for the above-mentioned project, subject to the following conditions:

1. General Conditions

S. No	Conditions
1.1	<p>1. Legal status of the forest land shall remain unchanged.</p> <p>2. The number of trees/plants to be felled shall not in any way exceed the number indicated in the proposal and no harm shall be done to the wildlife during felling of trees. The felling of trees/plants will be carried out under the strict supervision of the State Forest Department and the amount spent on felling of trees/plants will be deposited by the user agency to the State Forest Department.</p> <p>3. As per the proposed CA Scheme, Compensatory afforestation (CA) shall be taken up by the State Forest Department over degraded forest land in H.B No. 496 of village Duda PF, Tehsil</p>


Executive Engineer
National Highway Division
Mohali

S. No	Conditions
	<p>and district Hoshiarpur at the cost of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>4. As per the proposed CA Scheme, Additional Compensatory afforestation (ACA) shall be taken up by the State Forest Department over degraded forest land in <i>Bhangala Forest in Rup Nagar Forest Division</i> at the cost of the user agency. The Plantation shall be done within one year from the date of issue of approval. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species shall strictly be avoided.</p> <p>5. The Divisional Forest Officer shall ensure that the approved CA/ACA site (s) will not be changed without the approval of Competent Authority.</p> <p>6. The Nodal Officer (State CAMPA) Authority shall ensure that the funds under State CAMPA will be released to Divisional Forest Officer as per approved CA scheme.</p> <p>7. The State Government shall upload the KML files of the degraded forest area accepted for raising compensatory afforestation in the <i>E-Green watch portal of FSI</i>, before handing over of forest land to the user agency.</p> <p>8. The initial permission will be given to this proposal for 99 years. After that the permission shall again be obtained from the Government of India. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favor of the user agency or the project life, whichever is less.</p> <p>9. The forest land shall not be used for any purpose other than that specified in the proposal.</p> <p>10. The user agency shall pay additional amount of NPV as and when increased by the order of Hon'ble Supreme Court and the State Government will ensure that the increased amount is deposited.</p> <p>11. No kind of damage will be done to the adjoining forest land. Simultaneously, all efforts will be made to save adjoining forest and forest land.</p> <p>12. The forest land proposed to be diverted shall, under no circumstances, be transferred to any other agency, department, or person without approval of the Central Government.</p> <p>13. The layout plan of the proposal shall not be changed without prior approval of Central Government.</p> <p>14. The user agency shall carry out muck disposal at pre-designated sites as per the scheme approved.</p> <p>15. Any other condition may be stipulated by this regional office from time to time, in the interest of conservation, protection and development of forests & wildlife.</p> <p>16. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.</p> <p>17. Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as per para 1.16 of the consolidated guidelines and clarifications on Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023, MoEF&CC.</p> <p>18. It will be the responsibility of the State Government/User Agency to obtain all other prior approvals/clearances under all other relevant Acts/Rules/ Court's Rulings/instructions, etc., including environmental clearance, as applicable to this proposal.</p>

attested

Executive Engineer
National Highway Division
Mohali

2. Standard conditions

S. No	Conditions
2.1	<p>1. User agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.</p> <p>2. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.</p> <p>3. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.</p>

3. Specific Conditions

S. No	Conditions
3.1	The Ministry may suspend/cancel this approval if the implementation of any of the above conditions is not satisfactory. The State Government will ensure compliance of these conditions through the Forest Department.

Copy To

1. Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh, Aliganj, New Delhi. (ramesh.pandey@mic.in)
2. Principal Chief Conservator of Forests, Punjab, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab. (pcf-punjab@gmail.com)
3. Chief Executive Officer, CAMPA, Forest Complex, Sector-68, SAS Nagar, Mohali, Punjab (ceo.puncampa@gmail.com)
4. The Divisional Forest Officer, Forest Division & District Patiala & Fatehgarh Sahib, Punjab (dfopm@gmail.com).
5. The Executive Engineer, Executive Engineer, PWD B&R, Mohali, SAS Nagar. (eeewdmohalwdnb@gmail.com).

Your's faithfully

(Raja Ram Singh)

Dy. Inspector General of Forests (Central),
MoEF&CC, RO, Chandigarh*attested*Executive Engineer
National Highway Division
MohaliSigned by
Raja Ram Singh
Date: 18-01-2024 22:27:07
Reason: Verified and
signed

ANNEXURE R-9

Table B: Estimation of cost of forest diversion

S.NO	Parameters	REMARK
1	Ecosystem services losses due to proposed forest diversion	Economic value of loss of eco-system services due to diversion of forest shall be the net present value (NPV) of the forest land being diverted as prescribed by the central Government (MoEF & CC). Cost of Land = 22.59 ha x Rs 1,35,711 = Rs 3,06,57,114
2	Loss of animal husbandry productivity including loss of fodder	To be quantified and expressed in monetary terms or 10% of NPV applicable whichever in maximum. = 22.59 ha x Rs 1,35,711 = Rs 30,65,711
3	Cost of human resettlement	There is no loss of public facilities and administrative infrastructures of forest land due to construction of Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) Bela-Chamkaur Sahib-Fatehgarh Sahib Gurudwara Dukh Niwaran Sahib from RD: Km 1+250 to 29+551 and Under Head 5054 RB-10 under District Patiala and Fatehgarh Sahib in the State of Punjab, hence no cost has been added on this account.
4	Loss of public facilities and administrative infrastructure (Road, building, school, dispensaries, electric lines, railways, etc) on forest land which would require forest land if these facilities were diverted due to the project.	There is no loss of public facilities and administrative infrastructures of forest land due to construction of Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur) Bela-Chamkaur Sahib-Fatehgarh Sahib Gurudwara Dukh Niwaran Sahib from RD: Km 1+250 to 29+551 and Under Head 5054 RB-10 under District Patiala and Fatehgarh Sahib in the State of Punjab, hence no cost has been added on this account.
5	Possession value of forest land diverted	30% of environmental cost (NPV) due to loss of forest or circle rate of adjoining area in the district should be added as a cost component as possession value of forest land whichever is maximum. = 22.59 ha x Rs. 4,07,133 = Rs 91,97,134
6	Cost of suffering to outsees	Not Applicable
7	Habitat Fragmentation cost	While the relationship between fragmentation and forest goods and services is complex, for the sake of simplicity the cost due to fragmentation has been simplicity the cost due to fragmentation has been pegged at 50 % of NPV applicable as a thumb rule. = 22.59 ha x Rs 6,78,555 = Rs 1,53,28,557
8	Compensatory afforestation and soil & moisture conservation cost	The actual cost of compensatory afforestation and soil and moisture conservation and its maintenance in future at present discounted value. = cost of CA + cost of soil and moisture conservation (0.5% of project cost) = 4,27,61,520 + 47,18,801.91 = 4,74,80,322/-
Total Cost		Rs 10,57,28,838/-
Say		Rs.1057.29 Lacs

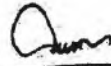
attached

Executive Engineer
National Highway Division
Mohali

purposes. The NPV represents the net value of various ecosystem service and other environmental services in monetary terms which the forest would have provided if the forest would not have been diverted.

Note -2: Possession value of forest land diverted:

The forest land diverted for the project such as Irrigation and transmission lines and mining etc are unlikely to be returned and remains in possession of the used agencies. Therefore 30% of the net present value (NPV) of forest land diverted or market rate of adjoining area in the district should be added as a cost component as "possession value of forest land" in addition to the environmental costs due to loss of forest.



Executive Engineer,
National Highway Division,
PWD B&R Br., Mohali.



Executive Engineer
National Highway Division
Mohali

Atul

ANNEXURE R-10



ਦਫ਼ਤਰ, ਤਕਨੀਕੀ ਸਲਾਹਕਾਰ, ਪੰਜਾਬ ਸਰਕਾਰ

OFFICE OF ADVISOR (TECH) TO GOVT. OF PUNJAB

SCO - 61-62, PHASE -2, SAS NAGAR (Mohali) Ph No: 0172-5134606 E-mail advisortech.pb@punjab.gov.in

Chief Engineer (NH)
PWD (B&R), Patiala

ION No: AT/2024/PWD/6005

Dated: 23-08-2024

Subject: Detailed Estimate for Rehabilitation/Up-gradation of 2-lane to 4-laning Gurudwara Dukh Niwaran Sahib-Fatehgarh Sahib-Chamkaur Sahib-Bela (MDR-31) from RD: Km. 1.250 to 28.000 & Km. 28.400 to 29.551 (Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujar Kaur Under Head 5054 RB-10 including Maintenance of Road for 5 Year (1 Year defect Liability Period + 4 Years Maintenance Period).

1. The subject cited estimate again received in this office on 23-08-2024, vide your office Memo No. 1316/Plan Roads dated 22-08-2024.
2. In addition to earlier observations following is observed:-
 - (i) The quantity of excavated earthwork from widening portion is taken 232204.77 cum but the credit of excavated earthwork was not accounted for in the estimate, which is now accounted for in the estimate as per directions given by this office and the cost of earthwork reduced accordingly.
 - (ii) The quantity of slurry seal is taken 25% of the total area of road on lump-sum basis, which needs to be re-examined. Concerned Chief Engineer should decide the area of slurry seal after visiting the site by writing an Inspection Note. Previously, the quantity had been worked out by considering 10.0 m existing road, however the provision of dismantling in 1.20 m width of central verge area is taken in the estimate. Hence, the width of road be considered as 8.80 m instead of 10.0 m which is now corrected and taken as 8.80 mtr. Photography must be carried out before and during execution of this item to substantiate the provision made in the estimate and work actually executed at site. This should be made part of R/A bill and final bill in which these quantities are measured and paid for. Videography also be carried out as required.
 - (iii) The provision of camber correction has been reduced by the field staff from 1.00 m to 0.5 m width on both side of existing road. This should be re-examined at your level and decision regarding this item be finalized at your level.
 - (iv) The provision for raising the level of berms where paver blocks were already laid taken in the estimate after dismantling paver blocks and providing same with 70mm cement concrete 1:8:16. The paver were laid in the year 2020 as informed by the field staff and the credit of existing paver blocks is taken only 50%, which is not justified. In the opinion of this office, minimum 80% or as per actual of existing paver to be re-used because pavers were laid only 4 years ago.
 - (v) A proper proposal for the bus waiting lane/ lay-by needs to be framed for all Bus Shelter locations. Also, the availability of land should be ensured before taking any such provision in the estimate.
 - (vi) The sub-estimate of widening of existing slab with box culverts @ 11 Nos. and NP-4 Hume pipe culverts @ 29 Nos. should be got approved from Competent Authority in PWD (B&R).

attest

Executive Engineer
National Highway Division
Mohali

- (vii) It is advised that the guidelines given in IRC: SP: 84-2019 'Manual of Specification and Standards for 4-laning of Highways' be followed.
- (viii) Detailed inventory of existing signage/road furniture (in tabulated form) be attached with the estimate and reasons for the additional requirement also recorded against each items and appended with the estimate.
- (ix) The issues relating to the road safety, improvement of junction etc.. should be addressed and taken in the estimate.
- (x) Concerned Chief Engineer should ensure that the total cost of project should not exceed the Administrative Approval already issued by Government.
- (xi) No work should be allotted till the site is free of any encumbrance/hindrances to avoid any litigation at later stage.
3. Before proceeding further, the following should be done:
- (a) Since, this office has not visited the above site, hence provisions in the estimate should be confirmed after field check by the concerned Superintending Engineer to ensure the adequacy of the provisions made in the estimate.
- (b) After addressing the observations, the estimate should be corrected before framing DNIT and Corrected copy of abstract of cost and compliance in annotated form should be submitted to this office before Technical Sanction of the estimate.
- (c) The 'Quantities of items', 'Rates of CSR/derived rates', 'Analysis of rates for 'NS items' and project estimate cost, should be checked and approved by the Competent Authority before seeking Administrative Approval for the work.
- (d) 'Technical Sanction' of the work by Competent Authority before framing DNIT of work. DNIT must be framed in consonance with the 'Transparency in Public Procurement Act.
4. The Estimate is returned for further necessary action. This issue's with the approval of Advisor (Technical).

23/8/2017
 Technical Officer/EE
 O/o Advisor (Tech)

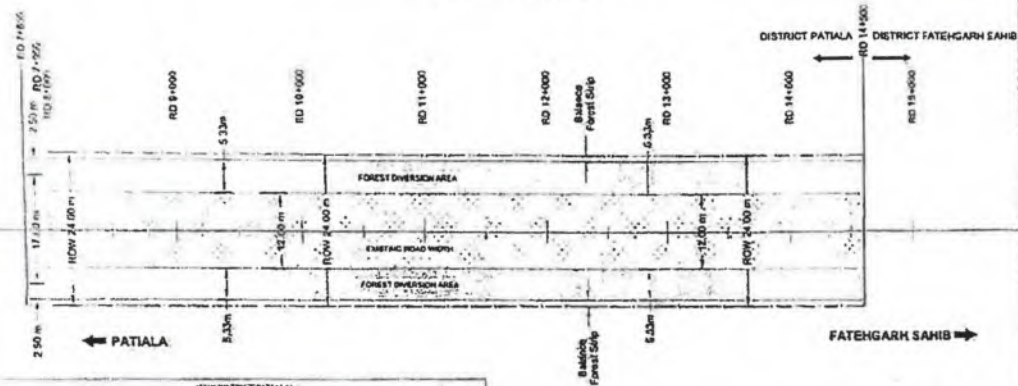

 Executive Engineer
 National Highway Division
 Mohali

attached



ANNEXURE A-11

PLAN OF FOREST LAND TO BE DIVERTED FOR REHABILITATION/UPGADATION OF 2-LANE TO 4-LANING OF GURUWARA DUKH NIWARAN SAHIB-FATEHGARH SAHIB-CHAMKAUR SAHIB-BELA (MDR-31) FROM KM. 1.250 TO KM. 28.551 = 28.301 KM. (UPGADATION/WIDENING OF NEWLY ANNOUNCED MATA GUJRI MARG (MATA GUJAR KAUR)) (FOR DISTRICT PATIALA)



FOR DISTRICT PATIALA											
No.	Package No.	Length between 200 m	SL. No.	Equivalent Cross-section width of Highway	Width of Road Land for the diversion (m)	Width of Road (m)	Width of Road (m)	Width of Road (m)	Width of Road (m)	Width of Road (m)	Width of Road (m)
1	7-000	1050	10	6.00	610	1.50	1.50	1.50	1.50	1.50	1.50
2	7-100	1120	11	6.00	610	1.50	1.50	1.50	1.50	1.50	1.50
3	7-150	1150	12	6.00	610	1.50	1.50	1.50	1.50	1.50	1.50
4	7-200	1200	13	6.00	610	1.50	1.50	1.50	1.50	1.50	1.50
5	7-250	1250	14	6.00	610	1.50	1.50	1.50	1.50	1.50	1.50
Total Forest Area for Diversion (sq. m) = 17 * 610 * 12 + 13 * 610 * 12 + 14 * 610 * 12 + 15 * 610 * 12 = 2973 sq. m											

LEGEND	
[Symbol]	[Description]
[Symbol]	[Description]

SUPERVISOR ENGINEER
 M. SURESH KUMAR
 PWD, GUR. DE.
 CHANDIGARH

EXECUTIVE ENGINEER
 M. SURESH KUMAR
 PWD, GUR. DE.
 CHANDIGARH

Attested
 Executive Engineer
 National Highway Division
 Mohali

TRANSLATION FROM PUNJABI TO ENGLISH

ANNEXURE R-12

Government of Punjab
 Department of Forest and Wildlife Preservation, Punjab
 Office of Divisional Forest Officer, Patiala
 Email: patialadfo@gmail.com PH.No.0175-2921574

To

- 1) P.D. N.H.A.I Ambala
- 2) P.D. N.H.A.I Chandigarh
- 3) Executive Engineer,
Construction Division Public Works Department, Patiala.
- 4) Executive Engineer,
Provincial Division, Public Works Department, Patiala.
- 5) Executive Engineer,
Provincial Division - 2 Public Works Department, Patiala.
- 6) Executive Engineer, Mandi Board Patiala.
- 7) Executive Engineer, Construction Board Public Works Department, Nabha.
- 8) Executive Engineer, National Highway Board, Patiala.
- 9) Executive Engineer, National Highway Board. SAS Nagar
- 10) District Controller Food Civil Supplies and Consumer Affairs, Patiala.
- 11) T.M. Bharat Petroleum Corporation Ltd.
- 12) Deputy General Manager, Chandigarh Retail Hindustan Petroleum Corporation Ltd.
- 13) Chief Manager Indian Oil Corporation Ltd.
- 14) Manager Torrent Gas Pvt. Ltd.
- 15) State Head M/s. Reliance Industrial Ltd.
- 16) Manager Naira Energy
- 17) Group Forest Range Officer, Patiala Division

Number : 5232-53

Date: 10/7/24

Subject: Plantation on the Entry, Exit, Acceleration, Deceleration and "D" Area of Petrol Pumps.

Reference- Letter from Hon'ble Finance Commissioner, Forest and Wildlife Protection
 Department, Punjab Dated: 04.07.2024 (Copy Annexure).

With the Reference to the above said subject under the chairmanship of Hon'ble Deputy
 Commissioner, Patiala a meeting has been held on 12.07.2024 at 9.30 AM at the Committee
 Hall. So you are requested that please be bothered to attend the meeting on time.

attended

Executive Engineer
 National Highway Division
 Mohali

Divisional Forest Officer,
 Patiala Sd/- 10/7/24

Estb. No. 5254

Dated: 10/7/24

A copy of this P.A. To the Deputy Commissioner, Patiala is sent for the information of officers.

Divisional Forest Officer,
 Patiala Sd/- 10/7/24

ANNEXURE - R-13.

GOVERNMENT OF PUNJAB
DEPARTMENT OF FORESTS & WILDLIFE PRESERVATION

To

All the Divisional Forest Officers (Territorial)
Department of Forest & Wildlife Preservation,
Punjab.

Memo No. 45/21/2024/FT-2/7889
Dated 04/07/24

Subject. Plantation on the entry, exit, acceleration, deceleration and 'D' area of Petrol Pumps.

1.0 Please refer to the above subject matter.

2.0 As you are aware that the approval for the approach roads for petrol pumps in the strip forest area of roads of PWD and National Highways are granted with the conditions that the user agency has to maintain greenery and do plantation on the entry, exit, acceleration, deceleration and at separator island ('D' area) in front of their Petrol Pumps.

3.0 It has come to the knowledge of the Government that the above specific conditions are not followed by the User agencies, which is taken seriously by the Government.

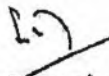
4.0 In this regard a consultative meeting was conducted on 2nd July, 2024 through VC to discuss all possible steps to make the user agency to comply these conditions.

5.0 As per the decision taken in the meeting, you are hereby directed to take the following action at the District/Division level to comply the conditions on tree plantation in their entry, exit and D-area.

- (i) All Divisional Forest Officers to survey their respective divisions on Petrol Pumps
- (ii) Convene a district level meeting with all the User Agencies under the chairmanship of Deputy Commissioners to comply the same conditions in a time bound manner that is in this monsoon season.
- (iii) Take cognizance on those petrol pumps for non-compliance of

Executive Engineer
National Highway Division
Mohali


6.0 The progress on the same may be reviewed along with the weekly review meeting agenda


Financial Commissioner,
Forests & Wildlife Preservation, Punjab

Endst. No. 45/21/2024/FT-2/3890-91 Dated: 04/07/24

A copy of the above is forwarded to the following for information and necessary action at their end.

1. Principal Chief Conservator of Forest (HoFF), Punjab.
2. All the Deputy Commissioners in the State of Punjab.


Financial Commissioner,
Forests & Wildlife Preservation, Punjab


attested
Executive Engineer
National Highway Division
Mohali

ANNEXURE R-14

OFFICE EXECUTIVE ENGINEER, NATIONAL HIGHWAY
DIVISION, PWD & B&R BRANCH, ROOM NO: 464, THIRD FLOOR,
DISTRICT ADMINISTRATIVE COMPLEX, S.A.S NAGAR.

**"JUSTIFICATION (NON-APPLICABILITY OF)
THE ENVIRONMENTAL CLEARANCE CERTIFICATE"**

It is certify that I.Er. Rajpreet Singh Sidhu , Executive Engineer, National Highway Division, PWD B&R Branch, S.A.S Nagar, have applied for diversion of 22.59 Ha of forest land permission for Rehabilitation/Upgradation of 2 Lane to 4 Laning of Patiala-Sirhind road Km 7.800 -29.551 B/S Dist: Patiala & Fatehgarh Sahib under Forest Division Patiala.

The NOC of Environmental clearance is not required as per notification S.O 1533 dated 14 Sept 2006 Ministry of environment & Forest under Sub rule (3) of rule 5 of the environment Protection rule 1986 for this project.


Date:

(Signature of User Agency)

Place

Office Executive Engineer
National Highway Division
Mohali

Countersigned


Divisional Forest Officer,
Patiala Forest Division,
Patiala.

01 MAR 2023

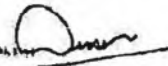

Executive Engineer
National Highway Division
Mohali

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(1)	(2)	(3)	(4)	(5)
7(o)	"Ports, harbours, break waters, dredging."	2.5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/harbours ≥10,000 TPA of fish handling capacity	"General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbours and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(i)	Highways	i) New National Highways; and ii) Expansion of National Highways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	"i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(j)	Aerial ropeways	"(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	"All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area	±(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 60 ha and or built up area ≥1,60,000 sq.mtrs ↔	↔ All projects under item 8(b) shall be approved as Category B1


 Executive Engineer
 National Highway Division
 Mohali

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 EXECUTIVE ENGINEER SIGNED

Divisional Forest Officer
 Patala Forest Division

of the Notification, S.O. 3067(I) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India Extraordinary, Part-II and Section 3, Sub-section (ii), No. 2902) New Delhi, Tuesday, November 1, 2009 an amendment to the notification S.O. 1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	"Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	"General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	"i) All State Highway Projects; and ii) State Highway expansion projects in hilly terrain (above 1,000m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	"(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	"All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMP)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area*	* (built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq mtrs **	** All projects under item 8(b) shall be appraised as Category B1

Executive Engineer
National Highway Division
Mohali

of the Notification, S.O. 3067(I) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2902) New Delhi, Tuesday, November 1, 2009 an amendment to the notification S.O. 1533(E) dated 14.09.2006

COUNTER 3

Division

Executive Engineer, National Highway Division, P.W.D B&R Branch Room
No. 464, III Floor, District Administrative Complex, Sector-76, SAS Nagar

To

The Superintending Engineer,
National Highway Circle,
PWD B&R Br., Chandigarh.

Memo no: 416

Date: 23/08/24

Subject: Detailed Estimate for Rehabilitation/Up-gradation of 2-lane to 4-laning Gurudwara Dukh Niwaran Sahib-Fatchgari Sahib-Chankaur Sahib Bela (MDR-31) from RD: Km. 1.250 to 28.000 & Km. 28.400 to 29.551 (Up-gradation/Widening of Newly Announced Mata Gujri Marg (Mata Gujri Kaur Under Head 5054 RB-10 including Maintenance of Road for 5 Year (1 Year defect Liability Period + 4 Years Maintenance Period)- Balance work

Reference: Your office letter No. S-2/24/3184 dated 23.08.2024.

It is intimated that the subject cited estimate amounting to Rs 8897.12 Lacs was sent to CE (NH), PWD B & R, Patiala vide your office letter No. S-2/24/940 dated 19.08.2024. This estimate was checked by office of CE (NH), PWD B&R, Patiala for Rs 8857.00 lacs and sent to Technical Advisor to Government of Punjab vide their letter No. 1316/ Plan Roads dated 22/08/2024 for necessary technical vetting. The office of Advisor (Technical) to Government of Punjab while vetting this estimate raised some observations vide their office ION No. AT/2024/PWD/6005 dated 23.08.2024. The para wise reply to the observations raised by worthy Technical Advisor to Government of Punjab is as follows:

Sr. No.	Observation	Compliance
2.(i)	The quantity of excavated earthwork from widening portion is taken 232204.77 cum but the credit of excavated earthwork was not accounted for in the estimate, which is now accounted for in the estimate as per directions given by this office and the cost of earthwork reduced accordingly.	Compliance already done.
(ii)	The quantity of slurry seal is taken 25% of the total area of road on lump-sum basis, which needs to be re-examined. Concerned Chief Engineer should decide the area of slurry seal after visiting the site by writing an Inspection Note. Previously, the quantity had been worked out by considering 10.0 m existing road, however the provision of dismantling in 1.20 m width of central verge area is taken in the estimate. Hence, the width of road be considered as 8.80 instead of 10.0 m which is now corrected and taken as 8.80 mtr. Photography must be carried out before and during execution of this item to substantiate the provision made in the estimate and work actually executed at site. This should be made part of R/A bill and final bill in which these quantities are measured and paid for. Videography also be carried out as required.	Provision of 25% of the total area of Slurry Seal is taken for the estimate purpose only. However, the payment to Agency will be made on actual basis for which photographic record will be appended with R/A bills accordingly. Also, the provision for Videography has been incorporated in the estimate as advised by Worthy Technical Advisor to Government of Punjab. The work will be executed as per actual site condition and requirement.


Executive Engineer
National Highway Division
Mohali

attest

Executive Engineer, National Highway Division, P.W.D B&R Branch Room
161, III Floor, District Administrative Complex, Sector-76, SAS Nagar

(iii)	The provision of camber correction has been reduced by the field staff from 1.00 m to 0.5 m width on both side of existing road. This should be re-examined at your level and decision regarding this item be finalized at your level.	The provision of Camber Correction has been taken for estimate purpose only. However, actual camber correction quantity will be calculated after conducting existing metalled road surface level survey for which provision had already been taken in estimate. Based on this level survey, the quantity for camber correction/Profile corrective course will accordingly be worked out as per actual site requirement
(iv)	The provision for raising the level of berms where paver blocks were already laid taken in the estimate after dismantling paver-blocks and providing same with 70mm cement concrete 1:8:16. The paver were laid in the year 2020 as informed by the field staff and the credit of existing paver blocks is taken only 50%, which is not justified. In the opinion of this office, minimum 80% or as per actual of existing paver to be re-used because pavers were laid only 4 years ago	In compliance with the observation, 80% credit of existing paver block has been taken and the estimate has been amended accordingly. However, during execution the actual recovery of useful paver blocks will be assessed and accordingly, the provisions will be amended.
(v)	A proper proposal for the bus waiting zone/ lay-by needs to be framed for all Bus Shelter locations. Also, the availability of land should be ensured before taking any such provision in the estimate.	The provision for bus lay-bay prepared on the basis of available land width has been incorporated in the estimate.
(vi)	The sub-estimate of widening of existing slab with box culverts @ 11 Nos. and NP-4 Hume pipe culverts @ 29 Nos. should be got approved from Competent Authority in PWD (B&R).	Compliance will be done.
(vii)	It is advised that the guidelines given in IRC: SP: 84 2019 'Manual of Specification and Standards for 4-laning of Highways' be followed.	The whole provision of IRC: SP: 84-2019 could not be implemented as it is a brownfield alignment retrofitted within the available ROW, however the specification / standards to the extent possible have been considered.
(viii)	Detailed inventory of existing signage/road furniture (in tabulated form) be attached with the estimate and reasons for the additional requirement also recorded against each item and appended with the estimate.	Detailed inventory of existing signage/road furniture (in tabulated form) have been incorporated in the estimate.
(ix)	The issues relating to the road safety, improvement of junction etc. should be addressed and taken in the estimate.	The provision for Road safety measures and junction improvement had already been taken in the estimate.
(x)	Concerned Chief Engineer should ensure that the total cost of project should not exceed the Administrative Approval already Issued by Government.	Compliance will be done.


Executive Engineer
National Highway Division
Mohali

Executive Engineer, National Highway Division, P.W.D B&R Branch Room
 64, III Floor, District Administrative Complex, Sector-76, SAS Nagar

(xi)	No work should be allotted till the site is free of any encumbrance/hindrances to avoid any litigation at later stage.	Compliance will be done and accordingly the work will be allotted after receiving approval from competent authority.
3 (a)	Since, this office has not visited the above site, hence provisions in the estimate should be confirmed after field check by the concerned Superintending Engineer to ensure the adequacy of the provisions made in the estimate.	It is certified that the adequacy of provisions made in the estimate have been duly taken as per site requirements and checked by concerned for compliance.
(b)	After addressing the observations, the estimate should be corrected before framing DNIT and Corrected copy of abstract of cost and compliance in annotated form should be submitted to this office before Technical Sanction of the estimate.	Estimate has been corrected as per observations raised by Technical Advisor, Government of Punjab and DNIT has been prepared as per corrected estimate. Compliance will be done accordingly.
(c)	The 'Quantities of items', 'Rates of CSR/derived rates', 'Analysis of rates for 'NS items' and project estimate cost, should be checked and approved by Competent Authority before seeking Administrative Approval for the work.	Administrative Approval for the said work already received vide Government of Punjab, Department of Public Works (B&R-3 Branch) letter No. PWDCEH-11012/250/2021-CHIEF ENGINEER PWD HQ dated 09-12-2021 for Rs. 109.38 Cr under head 5054 RB-10
(d)	'Technical Sanction' of the work by Competent Authority before framing DNIT of work. DNIT must be framed in consonance with the "Transparency in Public Procurement Act.	Estimate has been corrected as per observation of the Technical Advisor and same is being submitted to competent authority for technical sanction. Compliance of Technical Sanction to be done at the level of Competent Authority. Rest Noted for Compliance.

It is therefore requested that in compliance with the above observations raised by worthy Technical Advisor to Government of Punjab, the estimate for subject cited above amounting to Rs 10878.29 Lacs (including cost of balance work, cost of previous work already executed at site, utility shifting cost and preparation of DPR) has been prepared and sent herewith in compliance with observation mentioned at Sr.no. 3(d) above for according necessary technical sanction from competent authority please, so that the tendering process shall be initiated and balance work can be taken in hand accordingly.

This is for your information and further necessary action please.

Executive Engineer,
 National Highway Division
 PWD (B&R), Mohali.

Executive Engineer
 National Highway Division
 Mohali